

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 392/2020  
State Vs. Salman @ Riyazuddin  
FIR No. 326/2016  
PS Vikas Puri  
U/s. 302/307/452/427/147/148/149/34/120B IPC

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Lal Singh Thakur, Ld. Counsel for applicant/accused has appeared through video conferencing, through Google Duo video call at his mobile no. 9212046428 called through mobile no. 9958227234 of Court Reader Sh. Rajesh Kumar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

Case file received by transfer vide order dated 28/05/2020 of Ld. ASJ-02, West, upon the understanding that the

*Contd..2..*

*FIR No. 326/2016*

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*PS Vikas Puri*

present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Vikas Puri.

Since the present application is not fit for consideration by the Designated Court, case file/application be sent back to concerned Court of Ld. ASJ, West, on duty on emergency bail roaster, for consideration on 30/05/2020.

Copy of this order be sent to Ld. Counsel for applicant/accused through Whatsapp for intimation.



**(VISHAL SINGH)  
SPECIAL DESIGNATED  
COURT, DELHI  
ASJ-03, WEST,  
TIS HAZARI COURTS  
29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 390/2020  
State Vs. Raj Kumar  
FIR No. 258/2013  
PS Nangloi  
U/s. 302/304B/120B/498A/34 IPC

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajender Prasad, Ld. Counsel for applicant/accused.

Case file received by transfer vide order dated 28/05/2020 of Ld. ASJ-02, West, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

**Issue notice to complainant/victim through SHO PS Nangloi to state the objection, if any, to the application.**

**Issue notice to SHO PS Nangloi to report about previous involvement of the accused.**



**Contd..2..**

*FIR No. 258/2013*

--2--

*PS Nangloi*

**Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.**

Trial Court file not received from the concerned Court.

Put up with trial court record on 03/06/2020.



**(VISHAL SINGH)  
SPECIAL DESIGNATED  
COURT, DELHI  
ASJ-03, WEST,  
TIS HAZARI COURTS  
29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 317/2020  
State Vs. Imran  
FIR No. 452/2017  
PS Rajouri Garden  
U/s. 302/201/34 IPC & Section 25 Arms Act

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.  
Sh. Iqbal Khan, Ld. Counsel for applicant/accused.

Case file received by transfer vide order dated 28/05/2020 of Ld. ASJ-02, West, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

TCR received from the concerned trial court.

Report received from IO/SHO PS Rajouri Garden regarding no previous involvement of the accused.

Report received from the Jail Superintendent, Central Jail No.11, Mandoli, regarding satisfactory conduct of the accused during his custody in jail.

 **Contd..2..**

*FIR No. 452/2017*  
*PS Rajouri Garden*

--2--

As per trial court record, seven eye witnesses remain to be examined in this case.

**Issue notice to SHO PS Rajouri Garden to report about threat perception to victim/witnesses from the accused.**

TCR be sent back to the concerned Trial Court.

Put up for consideration of application on 03/06/2020.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 381/2020  
State Vs. Behruddin  
FIR No. 326/2016  
PS Vikas Puri  
U/s. 302/307/452/427/147/148/149/34/120B IPC

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Lal Singh Thakur, Ld. Counsel for applicant/accused has appeared through video conferencing, through Google Duo video call at his mobile no. 9212046428 called through mobile no. 9958227234 of Court Reader Sh. Rajesh Kumar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

Case file received by transfer vide order dated 28/05/2020 of Ld. ASJ-02, West, upon the understanding that the

 **Contd..2..**

*FIR No. 326/2016*  
*PS Vikas Puri*

--2--

present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Vikas Puri.

Since the present application is not fit for consideration by the Designated Court, case file/application be sent back to concerned Court of Ld. ASJ, West, on duty on emergency bail roaster, for consideration on 30/05/2020.

Copy of this order be sent to Ld. Counsel for applicant/accused through Whatsapp for intimation.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**29.05.2020**



**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 260/2020  
State Vs. Manoj Kumar  
FIR No. 797/2017  
PS Ranhola  
U/s. 498A/304B/306/34 IPC

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. A.K. Jha, Ld. Remand Advocate from DLSA for applicant/accused.

Report received from IO/SHO PS Ranhola regarding no previous involvement of the accused.

Report received from the Jail Superintendent, Central Jail No.07, Tihar, regarding satisfactory conduct of the accused during his custody in jail.



**Contd..2..**

*FIR No. 797/2017*  
*PS Ranhola*

The accused has been in J/c since 16/11/2017 for the offence U/s. U/s. 498A/304B/306/34 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Manoj Kumar is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 27/06/2020, whichever is earlier.

The application is disposed of accordingly.



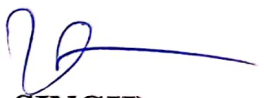
*Contd..3..*

***FIR No. 797/2017***  
***PS Ranhola***

**--3--**

Copy of this order be given to Ld. DLSA counsel for applicant/accused.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Abhishek  
FIR No. 1763/2015  
PS Rajouri Garden  
U/s. 302/201 IPC

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. A.K. Jha, Ld. Remand Advocate from DLSA for applicant / accused.

Case file received by transfer vide order dated 28/05/2020 of Ld. ASJ-02, West, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the bail application received from IO/SHO PS Rajouri Garden.



*Contd..2..*

*FIR No. 1763/2015*  
*PS Rajouri Garden*

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Report received from the Jail Superintendent, Central Jail No.04, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

The accused has been in J/c since 23/11/2015 for the offence U/s. 302/201 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Abhishek is admitted to interim bail of 15 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 15 days or 13/06/2020, whichever is earlier.

 *Contd..3..*


**FIR No. 1763/2015**  
**PS Rajouri Garden**

--3--

The application is disposed of accordingly.

Copy of this order be sent to Ld. Counsel for applicant/accused.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 296/2020  
State Vs. Vidya Sagar  
FIR No. 92/2010  
PS Nihal Vihar  
U/s. 302/120B/34 IPC & Section 25/54/59 Arms Act

29.05.2020

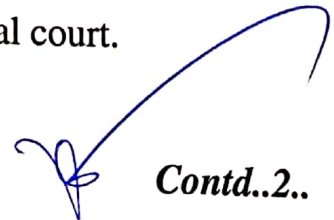
**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Praveen Dabas, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9899914199 called through mobile no. 9968507700 of Naib Court Sh. Dilawar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

TCR received from the concerned trial court.

  
*Contd..2..*

**FIR No. 92/2010**

**--2--**

**PS Nihal Vihar**

Report received from IO/SHO PS Nihal Vihar regarding no previous involvement of the accused.

Report received from the Jail Superintendent, Central Jail No.03, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

The accused has been in J/c since 17/07/2010 for the offence U/s. 302/120B/34 IPC & Section 25/54/59 Arms Act.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Vidya Sagar is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.



**Contd..3..**



**FIR No. 92/2010**  
**PS Nihal Vihar**

--3--

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 27/06/2020, whichever is earlier.

The application is disposed of accordingly.

TCR be sent back to the concerned trial court alongwith copy of this order.

Copy of this order be sent to Ld. Counsel for applicant/accused through Whatsapp for intimation.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 219/2020  
State Vs. Aakash Chouhan  
FIR No. 473/2019  
PS Paschim Vihar West  
U/s. 307/34 IPC & Section 25/27/54/59 Arms Act

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Avdhesh Sharma, Ld. Counsel for applicant/accused.

Report received from the Jail Superintendent, Central Jail No.04, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

Reply received from IO ASI Anil Kaushik, PS Paschim Vihar West is perused, which reflects that the present case of attempt to murder with firearm was result of personal enmity between the victim and accused.



**Contd..2..**

**FIR No. 473/2019**

**--2--**


**PS Paschim Vihar West**

SHO PS Paschim Vihar West has strongly opposed the grant of interim bail to the accused with the submissions that grant of interim bail to the accused is a potential menace to the victim and he may threaten the victim and witnesses of this case if granted interim bail.

Considering the nature of the offence and fact and circumstances of the case, I do not deem it safe to grant interim bail to the accused. Hence, the interim bail application is dismissed.

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused, as prayed for.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 298/2020  
State Vs. Rakesh  
FIR No. 92/2010  
PS Nihal Vihar  
U/s. 302/120B/34 IPC

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Puneet Jaiswal, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9891234058 called through mobile no. 9968507700 of Naib Court Sh. Dilawar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

TCR received from the concerned trial court.

As per record, accused is a resident of Haryana. The accused cannot be permitted to go outside the territory of Delhi in order to prevent the spread of COVID-19. Therefore, the court deems it safer for accused, his family as well as society that the accused stays in judicial custody for the time being.

*Contd..2..*  


***FIR No. 92/2010***  
***PS Nihal Vihar***


**--2--**

The present interim bail application, is, therefore, dismissed.

The application is disposed of accordingly.

TCR be sent back to the concerned trial court alongwith copy of this order.

Copy of this order be sent to Ld. Counsel for applicant/accused through Whatsapp for intimation.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 245/2020  
State Vs. Manjeet Saini  
FIR No. 381/2019  
PS Nihal Vihar  
U/s. 307/120B IPC & 25/54/59 Arms Act.

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Lokesh Kumar Garg, Ld. Counsel for applicant /  
accused.

Report received from the Jail Superintendent, Central Jail No.8/9, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

Reply received from ASI Heera Lal, PS Nihal Vihar is perused, which reflects that the case pertains to gang activity and shoot out in pursuance of gang rivalry between the victim and accused.

 Contd..2..

***FIR No. 381/2019***  
***PS Nihal Vihar***


--2--

SHO PS Nihal Vihar has strongly opposed the grant of interim bail to the accused with the submissions that grant of interim bail to the accused is a potential menace to the society and he may threaten the witnesses of this case if granted interim bail.

Considering the nature of the offence and fact and circumstances of the case, I do not deem it safe to grant interim bail to the accused. Hence, the interim bail application is dismissed.

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused, as prayed for.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 347/2020  
State Vs. Krishan Kumar  
FIR No. 92/2010  
PS Nihal Vihar  
U/s. 302/120B/34 IPC

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. A.K. Jha, Ld. Remand Advocate from DLSA counsel  
for accused.

TCR received and is perused.

Report received from the Jail Superintendent, Central Jail No.10, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

Reply to the application received from SHO PS Nihal Vihar is perused. Report received from IO/SHO PS Nihal Vihar regarding no previous involvement of the accused.

 **Contd..2..**



**FIR No. 92/2010**  
**PS Nihal Vihar**

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The accused has been in J/c since 16/07/2010 for the offence U/s. 302/120B/34 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Krishan Kumar is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 27/06/2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be given to Ld. Remand Advocate for applicant/accused, as prayed for.

**Contd..3..**



***FIR No. 92/2010***  
***PS Nihal Vihar***

--3--

Copy of this order be also sent to the concerned Jail  
Superintendent for compliance.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 267/2020  
State Vs. Salim  
FIR No. 452/2017  
PS Rajouri Garden  
U/s. 302/34 IPC & Section 25/27/54/59 Arms Act.

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. A.K. Jha, Ld. Remand Advocate from DLSA counsel for accused.

Case file received by transfer vide order dated 28/05/2020 of Ld. ASJ-02, West, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

TCR received from the concerned trial court.

Report received from IO/SHO PS Rajouri Garden regarding no previous involvement of the accused.

Report received from the Jail Superintendent, Central Jail No.5, Tihar, regarding satisfactory conduct of the accused during his custody in jail.



**Contd..2..**

*FIR No. 452/2017*  
*PS Rajouri Garden*

--2--

As per trial court record, seven eye witnesses remain to be examined in this case.

**Issue notice to SHO PS Rajouri Garden to report about threat perception to victim/witnesses from the accused.**

TCR be sent back to the concerned Trial Court.

Put up for consideration of application on 03/06/2020.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 275/2020  
State Vs. Alim  
FIR No. 452/2017  
PS Rajouri Garden  
U/s. 302/34 IPC & Section 25/27/54/59 Arms Act.

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. A.K. Jha, Ld. Remand Advocate from DLSA counsel for accused.

Case file received by transfer vide order dated 28/05/2020 of Ld. ASJ-02, West, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

TCR received from the concerned trial court.

Report received from IO/SHO PS Rajouri Garden regarding no previous involvement of the accused.

Report received from the Jail Superintendent, Central Jail No.5, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

*Contd..2..*



***FIR No. 452/2017***  
***PS Rajouri Garden***


--2--

As per trial court record, seven eye witnesses remain to be examined in this case.

**Issue notice to SHO PS Rajouri Garden to report about threat perception to victim/witnesses from the accused.**

TCR be sent back to the concerned Trial Court.

Put up for consideration of application on 03/06/2020.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 343/2020  
State Vs. Munna Paswan  
FIR No. 53/2017  
PS Kirti Nagar  
U/s. 302/34 IPC

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. A.K. Jha, Ld. Remand Advocate from DLSA for the applicant/accused.

IO Inspector Kuldeep Singh, PS Kirti Nagar, is present and has filed report. The address of the accused is H. No. B-110, Timber Market, Kirti Nagar, New Delhi.

Report received from IO/SHO PS Kirti Nagar regarding no previous involvement of the accused.

Report received from the Jail Superintendent, Central Jail No.8/9, Tihar, regarding satisfactory conduct of the accused during his custody in jail.




**Contd..2..**

***FIR No. 53/2017***  
***PS Kirti Nagar***

--2--

Trial Court file not received from the concerned Court.  
Put up with trial court record on 03/06/2020.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**29.05.2020**



**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 248/2020  
State Vs. Harish Chand @ Sudhama  
FIR No. 413/2014  
PS Nihal Vihar  
U/s. 302 IPC

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. A.K. Jha, Ld. Remand Advocate from DLSA counsel for accused.

Report received from the Jail Superintendent, Central Jail No., Tihar, regarding satisfactory conduct of the accused during his custody in jail.

Report received from IO/SHO PS Nihal Vihar regarding no previous involvement of the accused.

As per record, accused is a resident of District Champaran, Bihar. The accused cannot be permitted to go outside the territory of Delhi in order to prevent the spread of COVID-19. Therefore, the court deems it safer for accused, his family as well as society that the accused stays in judicial custody for the time being.

*Contd..2..*




***FIR No. 413/2014***  
***PS Nihal Vihar***

**--2--**

The present interim bail application, is, therefore, dismissed.

The application is disposed of accordingly.

Copy of this order be sent to Ld. DLSA Counsel for applicant/accused.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 403/2020  
State Vs. Chander Gupta @ Kalwa  
FIR No. 767/2015  
PS Ranjeet Nagar  
U/s. 302/34 IPC

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. A.K. Jha, Ld. Remand Advocate from DLSA counsel for accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Chander Gupta @ Kalwa for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Jail Superintendent, Central Jail No.03, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

**Issue notice to SHO PS Ranjeet Nagar to report about threat perception to victim/witnesses from the accused and regarding his previous involvement.**



**Contd..2..**

***FIR No. 767/2015***  
***PS Ranjeet Nagar***

--2--

Trial Court file not received from the concerned Court.

Put up with trial court record on 05/06/2020.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 417/2020  
State Vs. Vikas Sharma @ Vicky  
FIR No. 326/2019  
PS Hari Nagar  
U/s. 307/34 IPC

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.


Sh. A.K. Jha, Ld. Remand Advocate from DLSA counsel for accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Vikas Sharma @ Vicky for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

IO SI Vikram Singh is present and files report.

As per record, accused Vikas Sharma has already been granted interim bail of 30 days vide order dated 26/05/2020 of this court. The present application is dismissed as not maintainable.

The application is disposed of accordingly.

  
**(VISHAL SINGH)  
SPECIAL DESIGNATED  
COURT, DELHI  
ASJ-03, WEST,  
TIS HAZARI COURTS  
29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 406/2020  
State Vs. Prakash  
FIR No. 62/2018  
PS Rajouri Garden  
U/s. 302/120B/147/149 IPC

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. A.K. Jha, Ld. Remand Advocate from DLSA counsel for accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Prakash for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the application received from SI Ajay Kumar, PS Rajouri Garden.

As per report, the accused persons who were members of unlawful assembly, caused heinous offence punishable U/s. 302/120B/147/149 IPC.



**Contd..2..**

*FIR No. 326/2016*  
*PS Vikas Puri*

--2--

The case pertains to offence U/s. 302/120B/147/149 IPC. IPC, that includes offence of rioting, which is not covered under the criteria laid down by Hon'ble High Powered Committee of Delhi High Court.

Moreover, one co-accused Rohit is already proclaimed offender in this case and weapon of offence remains to be recovered.

The application is, therefore, dismissed as not maintainable and it is not deemed safe to enlarge the accused on interim bail.

Copy of this order be given dasti to Ld. Remand Advocate from DLSA for applicant/accused, as prayed for.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 424/2020  
State Vs. Ravinder  
FIR No. 415/2016  
PS Nihal Vihar  
U/s. 302/195A/34 IPC & Section 25/54/59 Arms Act

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. A.K. Jha, Ld. Remand Advocate from DLSA counsel for accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Ravinder @ Sabi for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Jail Superintendent, Jail No.10, Rohini Jail, regarding satisfactory conduct of the accused during his custody in jail.

Reply to the application received from Inspector Jitender Dagar, PS Nihal Vihar.



**Contd..2..**



*FIR No. 415/2016*  
*PS Nihal Vihar*


--2--

As per report, accused Ravinder @ Sabi has previous criminal history of involvement in case FIR no. 314/2013, PS Nihal Vihar, U/s. 307/34 IPC.

Considering previous involvement of the accused in a similar heinous offence, this case is not covered under the criteria laid down by Hon'ble High Powered Committee of Delhi High Court.

The application is, therefore, dismissed as not maintainable.

Copy of this order be given dasti to Ld. DLSA Counsel, as prayed for.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 422/2020  
State Vs. Suresh  
FIR No. 272/2015  
PS Ranhola  
U/s. 304/308/323/34 IPC

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.


Sh. A.K. Jha, Ld. Remand Advocate from DLSA counsel for accused.

Report received from the Jail Superintendent, Central Jail No.01, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

**Issue notice to SHO PS Ranhola to report about threat perception to victim/witnesses from the accused and regarding his previous involvement.**

Trial Court file not received from the concerned Court.

Put up with trial court record on 05/06/2020.

  
**(VISHAL SINGH)  
SPECIAL DESIGNATED  
COURT, DELHI  
ASJ-03, WEST,  
TIS HAZARI COURTS  
29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 421/2020  
State Vs. Sajid @ Bhima  
FIR No. 238/2018  
PS Rajouri Garden  
U/s. 307 IPC

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. A.K. Jha, Ld. Remand Advocate from DLSA counsel for accused.

SI Rajender Dhaka is present and files report.

Report received from the Jail Superintendent, Central Jail No.01, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

Reply received from SI Rajender Dhaka, PS Rajouri Garden is perused.

The accused has been in J/c since 18/04/2018 for the offence U/s. U/s. 307 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

**Contd..2..**



Accused Sajid @ Bhima is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:


1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 27/06/2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be given to Ld. Remand Advocate for applicant/accused.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 418/2020  
State Vs. Vikas @ Lala  
FIR No. 319/2017  
PS Patel Nagar  
U/s. 307/34 IPC

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. A.K. Jha, Ld. Remand Advocate from DLSA counsel for accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Vikas @ Lala for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Jail Superintendent, Central Jail No.03, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

Reply received from SI Satyaveer Singh, PS Patel Nagar is perused, which reflects that the present case of attempt to murder

*Contd..2..*



*FIR No. 319/2017*  
*PS Patel Nagar*

--2--


with knife was result of personal enmity between the victim and accused. Moreover, as per report, the accused and his family had murdered father of the complainant in the year 2009.

SHO PS Patel Nagar has strongly opposed the grant of interim bail to the accused with the submissions that grant of interim bail to the accused is a potential menace to the victim and he may threaten the victim and witnesses of this case if granted interim bail.

Considering the nature of the offence and fact and circumstances of the case, I do not deem it safe to grant interim bail to the accused. Hence, the interim bail application is dismissed.

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. DLSA Counsel for accused, as prayed for.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 426/2020  
State Vs. Rukmani  
FIR No. 249/2019  
PS Paschim Vihar  
U/s. 498A/304B/34 IPC

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. A.K. Jha, Ld. Remand Advocate from DLSA counsel for accused.

This is an application for waiver of condition of furnishing of surety bond of Rs.20,000/- imposed in the bail order dated 19/05/2020 of Ld. ASJ-06, West, Tis Hazari Courts.

As per application, accused Rukmani has already been granted interim bail of 45 days vide order dated 19/05/2020 (supra).

Considering the inability of the accused to furnish surety, the condition of furnishing of surety is waived of.

The order dated 19/05/2020 of Ld. ASJ-06, West, is modified to the extent that accused shall furnish personal bond in the sum of Rs.20,000/- to the satisfaction of Jail Superintendent. The interim bail shall be subject to following conditions:



*Contd..2..*

**FIR No. 249/2019**  
**PS Paschim Vihar**

--2--


1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 45 days.

The application is disposed of accordingly.

Copy of this order be given to Ld. DLSA Counsel for applicant/accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST,**  
**TIS HAZARI COURTS**  
**29.05.2020**



**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Rajesh Singh Lamba  
FIR No. 486/2013  
PS Tilak Nagar  
U/s. 302/201/120B/34 IPC & 25/27/54/59 Arms Act**

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.**

**Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.**

**There is request for hearing on application through VC.**

**Ld. Counsel for applicant/accused shall be contacted upon receipt of police report and TCR.**

**This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Mukesh Soni for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.**

**Report received from the Central Jail No. 4, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.**

**Issue notice to IO/SHO to file proper previous involvement report of applicant / accused and report regarding threat perception to the witnesses for NDOH.**

 **Contd..-2-**

**State Vs Rajesh Singh Lamba**

**FIR No. 486/2013**

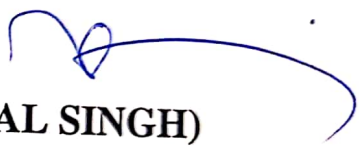
**PS Tilak Nagar**

**U/s. 302/201/120B/34 IPC & 25/27/54/59 Arms Act**

**-2-**

Trial Court record not received. Let the Trial Court record be summoned for NDOH.

Put up for receipt of report and consideration of interim bail application for 05.06.2020.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST**  
**TIS HAZARI COURTS**  
**DELHI/29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**Bail application No. 261/2020  
State Vs Rajesh Kumar  
FIR No. 433/2016  
PS Kirti Nagar  
U/s. 304/34 IPC**

29.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Vishnu Kant, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Rajesh Kumar for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the application received from IO / SHO, PS Kirti Nagar alongwith previous involvement report of applicant/accused.

As per report received from concerned Jail Superintendent, the conduct of the accused in the jail is unsatisfactory and he has been given punishment ticket for violating the jail rules twice.

Contd...-2-




**Bail application No. 261/2020**  
**State Vs Rajesh Kumar**  
**FIR No. 433/2016**  
**PS Kirti Nagar**  
**U/s. 304/34 IPC**

**-2-**

The application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the bail application is dismissed.

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST**  
**TIS HAZARI COURTS**  
**DELHI/29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Anil  
FIR No. 311/2019  
PS Hari Nagar  
U/s. 307/324/34 IPC**

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.**

**Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.**

**Sh. A K Jha, Ld. Remand Advocate from DLSA for the applicant/accused.**

**Complainant / victim Jitender @ Kaku present.**

**SI Vikram Singh is present.**

**This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Anil for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.**

**Complainant / victim Jitender @ Kaku states that he and his family continues to be threatened by accused and his family who live in their close vicinity. As per allegations, the accused attempted to murder victim Jitender @ Kaku and injured Firoz with a yellow cutter.**


 **Contd..-2-**

**State Vs Anil**  
**FIR No. 311/2019**  
**PS Hari Nagar**  
**U/s. 307/324/34 IPC**

-2-

Considering the continued threat perception to the victims from accused and his family, I do not deem it safe to grant interim bail to the applicant/accused. Accordingly, the present interim bail application is dismissed.

Copy of the order be given dasti to Ld. DLSA counsel for applicant / accused, as prayed for.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST**  
**TIS HAZARI COURTS**  
**DELHI/29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Jalees Ahmed @ Lalbatti  
FIR No. 293/2014  
PS Kirti Nagar  
U/s. 302/34 IPC**

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.**

**Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.**

**Sh. A K Jha, Ld. Remand Advocate from DLSA for the applicant/ accused.**

**Inspector Kuldeep Singh from PS Kirti Nagar present and files reply to the interim bail application.**

**This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Jalees Ahmed @ Lalbatti for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.**

**Report received from the Central Jail No.8/9, Rohini Jail, regarding satisfactory conduct of the accused during his custody in jail.**

**Inspector Kuldeep Singh has strongly opposed the grant of interim bail to the applicant/accused on the ground that the accused Jalees**

**Contd..-2-**




**State Vs Jalees Ahmed @ Lalbatti**  
**FIR No. 293/2014**  
**PS Kirti Nagar**  
**U/s. 302/34 IPC**

-2-

Ahmed @ Lalbatti evaded arrest because of which NBW and process U/S 82 Cr.PC was issued against him. The accused could be arrested after five months of registration of the case. He has expressed strong apprehension that if granted interim bail the accused may abscond again and will not be available to face trial.

Considering the conduct of the accused that he evaded arrest for five months because of which NBW and process U/S 82 Cr.PC was issued against him. I do not deem it safe to grant interim bail to him lest he should abscond again and may not surrender / face trial. Accordingly, the present interim bail application is dismissed.

Copy of the order be given dasti to the Ld. DLSA counsel for accused, as prayed for.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST**  
**TIS HAZARI COURTS**  
**DELHI/29.05.2020**



**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Jasim Ansari  
FIR No. 55/2016  
PS Nihal Vihar  
U/s. 302 IPC**

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.**

**Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.  
Sh. A K Jha, Ld. Remand Advocate from DLSA for the applicant/ accused.**

**This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Jasim Ansari for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.**

**Report received from the Central Jail No. 8/9, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.**

**Reply to the present interim bail application has already been received from SHO, PS Nihal Vihar with previous involvement report. As per report, there is no previous involvement of applicant/accused except present case.**

 **Contd..-2-**

**State Vs Jasim Ansari**  
**FIR No. 55/2016**  
**PS Nihal Vihar**  
**U/s. 302 IPC**

**-2-**

Issue notice to the victim / witnesses through SHO, PS Nihal Vihar for NDOH.

Trial Court record not received. Let the trial court record be summoned for NDOH.

Put up for consideration of interim bail application for 03.06.2020.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST**  
**TIS HAZARI COURTS**  
**DELHI/29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Pintoo Kumar  
FIR No. 258/2013  
PS Nihal Vihar  
U/s. 302/120B/34 IPC**

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.**

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. A K Jha, Ld. Remand Advocate from DLSA for the applicant/ accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Pintoo Kumar for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Central Jail No. 10, Rohini Jail, regarding satisfactory conduct of the accused during his custody in jail.

Issue notice to the IO/SHO, PS Nihal Vihar to file reply to the present interim bail application alongwith previous involvement report of applicant/accused for NDOH.



**Contd..-2-**

**State Vs Pintoo Kumar**  
**FIR No. 258/2013**  
**PS Nihal Vihar**  
**U/s. 302/120B/34 IPC**

**-2-**

Trial Court record not received. Let the TCR be summoned for NDOH.

Put up for consideration of interim bail application for 05.06.2020.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST**  
**TIS HAZARI COURTS**  
**DELHI/29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Krishan Ravidas  
FIR No. 395/2017  
PS Nihal Vihar  
U/s. 302/201/34 IPC**

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.**

**Present:** Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. A K Jha, Ld. Remand Advocate from DLSA for the applicant/ accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Krishan Ravidas for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Central Jail No. 10, Rohini Jail, regarding satisfactory conduct of the accused during his custody in jail.

Reply to the present interim bail application received from SHO, PS Nihal Vihar alongwith previous involvement report, as per which there is no previous involvement of applicant/accused except present case.

Trial court record not received. Let TCR be summoned for NDOH.




**Contd..-2-**

**State Vs Krishan Ravidas**  
**FIR No. 395/2017**  
**PS Nihal Vihar**  
**U/s. 302/201/34 IPC**

-2-

Let the threat perception report be called from IO/SHO, PS  
Nihal Vihar.

Put up for receipt of TCR, threat perception report and  
consideration of interim bail application for 03.06.2020.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST**  
**TIS HAZARI COURTS**  
**DELHI/29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Dharam Singh @ Billa  
FIR No. 331/2016  
PS Anand Parbat  
U/s. 302 IPC**

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.**

**Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.  
Sh. A K Jha, Ld. Remand Advocate from DLSA for the applicant/ accused.**

**This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Dharam Singh @ Billa for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.**

**Reply to the application received from IO / SHO, PS Anand Parbat. However, previous involvement report not received from SHO, PS Anand Parbat.**

**Report received from the Central Jail No. 3, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.**

**Contd..-2-**

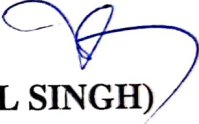


**State Vs Dharam Singh @ Billa**  
**FIR No. 331/2016**  
**PS Anand Parbat**  
**U/s. 302 IPC**

-2-

Issue notice to IO/SHO to file previous involvement report of applicant / accused and report regarding threat perception to the witnesses for NDOH.

Put up consideration of interim bail application for 05.06.2020.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST**  
**TIS HAZARI COURTS**  
**DELHI/29.05.2020**



**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Subham  
FIR No. 362//2017  
PS Punjabi Bagh  
U/s. 307 IPC**

29.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. A K Jha, Ld. Remand Advocate from DLSA for the applicant/ accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Subham for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the application received from ASI Lal Chand, PS Punjabi Bagh. However, the report is not proper.

Report received from the Superintendent, Central Jail No. 1, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

Contd..-2-


**State Vs Subham  
FIR No. 362//2017  
PS Punjabi Bagh  
U/s. 307 IPC**

**-2-**

Issue notice to the IO/SHO, PS Punjabi Bagh to file previous involvement report and threat perception to the victim / witnesses for NDOH.

Trial Court record not received. Let the Trial court record be summoned for NDOH.

Put up for consideration of interim bail application for 03.06.2020.

  
**(VISHAL SINGH)  
SPECIAL DESIGNATED  
COURT, DELHI  
ASJ-03, WEST  
TIS HAZARI COURTS  
DELHI/29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Hari Kishan  
FIR No. 278/2016  
PS Punjabi Bagh  
U/s. 307 IPC**

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.**

**Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.  
Sh. A K Jha, Ld. Remand Advocate from DLSA for the applicant/ accused.**

**This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Hari Kishan for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.**

**Reply to the application received from IO / SHO, PS Punjabi Bagh. However, the report is not proper.**

**Report received from the Superintendent, Central Jail No. 3, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.**



**Contd..-2-**


**State Vs Hari Kishan**  
**FIR No. 278/2016**  
**PS Punjabi Bagh**  
**U/s. 307 IPC**

-2-

Issue notice to the IO/SHO, PS Punjabi Bagh to file previous involvement report and threat perception to the victim / witnesses for NDOH.

Trial Court record not received. Let the Trial court record be summoned for NDOH.

Put up for consideration of interim bail application for 05.06.2020.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST**  
**TIS HAZARI COURTS**  
**DELHI/29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Rajender Kumar  
FIR No. 286/2016  
PS Rajouri Garden  
U/s. 302 IPC**

29.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. A K Jha, Ld. Remand Advocate from DLSA for the applicant/ accused.


SI Rajender Dhaka present and seeks time to file report regarding previous involvement and threat perception to victim / complainant.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Rajender Kumar for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Central Jail No. 4, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

Case file not received. Let case file be summoned for NDOH.


**Contd..-2-**



**State Vs Rajender Kumar**  
**FIR No. 286/2016**  
**PS Rajouri Garden**  
**U/s. 302 IPC**

**-2-**

Put up for receipt of previous involvement report of applicant  
/ accused from IO/SHO, PS Rajouri Garden and consideration of interim  
bail application for 05.06.2020.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST**  
**TIS HAZARI COURTS**  
**DELHI/29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Pankaj Verma  
FIR No. 648/2017  
PS Ranhola  
U/s. 302/34 IPC**

29.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.  
Sh. A K Jha, Ld. Remand Advocate from DLSA for the applicant/ accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Pankaj Verma for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Central Jail No. 10, Rohini Jail, regarding satisfactory conduct of the accused during his custody in jail.

Issue notice to IO/SHO, PS Ranhola to file previous involvement report of applicant/accused and report regarding threat perception to the witnesses for NDOH.

Contd..-2-



**State Vs Pankaj Verma**  
**FIR No. 648/2017**  
**PS Ranhola**  
**U/s. 302/34 IPC**

-2-

Trial Court record not received. Let the Trial Court record be summoned for NDOH.

Put up for consideration of interim bail application for 05.06.2020.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST**  
**TIS HAZARI COURTS**  
**DELHI/29.05.2020**



IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI

State Vs Shivjeet @ Nikku  
FIR No. 393/2018  
PS Punjabi Bagh  
U/s. 307/323/354D/34 IPC

29.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. A K Jha, Ld. Remand Advocate from DLSA for the applicant/ accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Shivjeet @ Nikku for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the application received from ASI Jagdish, PS Punjabi Bagh. However, the report is not proper.

Report received from the Superintendent, Central Jail No. 1, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.



Contd..-2-

**State Vs Shivjeet @ Nikku**  
**FIR No. 393/2018**  
**PS Punjabi Bagh**  
**U/s. 307/323/354D/34 IPC**

**-2-**

Issue notice to the IO/SHO, PS Punjabi Bagh to file previous involvement report and threat perception to the victim / witnesses for NDOH.

Trial Court record not received. Let the Trial court record be summoned for NDOH.

Put up for consideration of interim bail application for 03.06.2020.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST**  
**TIS HAZARI COURTS**  
**DELHI/29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Dharmender @ Raju  
FIR No. 190/2017  
PS Nangloi  
U/s. 307 IPC**

29.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. A K Jha, Ld. Remand Advocate from DLSA for the applicant/ accused.

SI Bhagwati Prasad present and files reply to the present interim bail application.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Dharmender @ Raju for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

As per report, the accused attempted to murder his wife. The accused attempted to evade arrest because of which NBW were issued against him.

Secondly, it is reported by the IO that the applicant / accused is resident of Unnao, UP.

Contd..-2-




**State Vs Dharmender @ Raju**  
**FIR No. 190/2017**  
**PS Nangloi**  
**U/s. 307 IPC**

**-2-**

Accused cannot be allowed to go outside the territory of NCT of Delhi in order to prevent the spread of COVID-19.

Accordingly, the present application is dismissed.

Copy of this order be given dasti to Ld. DLSA Counsel for accused, as prayed for.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST**  
**TIS HAZARI COURTS**  
**DELHI/29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Pappu Kumar  
FIR No. 838/2016  
PS Nihal Vihar  
U/s. 302 IPC**

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.**

**Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.  
Sh. A K Jha, Ld. Remand Advocate from DLSA for the applicant/ accused.**

**This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Pappu Kumar for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.**

**Reply to the application received from IO / SHO, PS Nihal Vihar alongwith previous involvement report of applicant/accused.**

**Report received from the Central Jail No. 10, Rohini Jail, regarding satisfactory conduct of the accused during his custody in jail.**

**Contd..-2-**



**State Vs Pappu Kumar**  
**FIR No. 838/2016**  
**PS Nihal Vihar**  
**U/s. 302 IPC**

-2-

As per police report, the family of applicant/accused is no more residing at the address mentioned in the charge-sheet because of which it will be difficult to trace the accused if he does not surrender after lapse of interim bail period. Accordingly, the interim bail application is dismissed.

Copy of the order be given dasti to Ld. DLSA counsel for applicant/accused, as prayed for.

  
**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST**  
**TIS HAZARI COURTS**  
**DELHI/29.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Sandeep Kumar  
FIR No. 104/2010  
PS Tilak Nagar  
U/s. 302 IPC**

29.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. A K Jha, Ld. Remand Advocate from DLSA for the applicant/ accused.

SI Vikas Sahu present and seeks time to file report regarding previous involvement and threat perception to victim / complainant.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Sandeep Kumar for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Central Jail No. 1, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

Although the case FIR pertains to year 2010, accused was arrested on 31.07.2015. the reason for delayed arrest of the accused needs to seen from the trial court record.

Contd..-2-



**State Vs Sandeep Kumar**  
**FIR No. 104/2010**  
**PS Tilak Nagar**  
**U/s. 302 IPC**

**-2-**

Case file not received. Let case file be summoned for NDOH  
Put up for receipt of previous involvement report of applicant  
/ accused from IO/SHO, PS Tilak Nagar and consideration of interim bail  
application for 05.06.2020.



**(VISHAL SINGH)**  
**SPECIAL DESIGNATED**  
**COURT, DELHI**  
**ASJ-03, WEST**  
**TIS HAZARI COURTS**  
**DELHI/29.05.2020**



**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Brijesh Kumar  
FIR No. 433/2016  
PS Kirti Nagar  
U/s. 304/34 IPC**

29.05.2020

**This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.**

**Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.**

**Sh. A K Jha, Ld. Remand Advocate from DLSA for the applicant/ accused.**

**ASI Upender Singh present from PS Kirti Nagar and files reply to the present interim bail application.**

**This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Brijesh Kumar for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.**

**Report received from the Central Jail No. 3, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.**

**As per police report, applicant/accused is not involved in any other case except present one.**



**Contd..-2-**